

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD.

Dated: Allahabad, the 19th day of March, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO. 775 OF 2000

Smt. Chandrawati Devi,  
w/o Late R. K. Nirala,  
r/o Ravi Nagar,  
257, Mughalsarai, Varanasi.

..... Applicant

(By Advocate Sri S.K. Dey  
and Sri S.K. Misra)

Versus

1. Union of India, through the General Manager,  
E. Railway, Calcutta-I.
2. The Chief Personnel Officer,  
E. Railway, Calcutta.
3. The Divisional Railway,  
Manager, E. Railway,  
Mughalsarai, Varanasi.

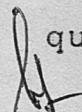
.... Respondents

( By Advocate Sri Prashant Mathur)

O R D E R (ORAL)

( By Hon'ble Mr. S. Dayal, A.M.)

This application has been filed for a direction  
to the Respondents to consider applicant's son Rajesh  
Kumar for compassionate appointment according to his  
qualifications.



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2. It has been mentioned that the applicant's husband was an employee of the Railways as Guard and died on 3.11.95 after a long illness. The applicant has a large family to look after and, therefore, she has sought compassionate appointment for her son. It has also been mentioned that vide a letter dated 31.5.96 the Respondent No. 3 rejected the claim of the applicant for compassionate appointment of her son with an allegation of fraudulent use of pass and on the ground that her husband had completed 57½ years of service.

3. The compassionate appointment is available to the dependents of a deceased employee, in case the family is left in indigent circumstances.

4. In the present case, I find that the applicant's husband had completed 57 yrs. and 7 months of service and that the son for whom the appointment is being sought is 34 years of age, as per Annexure 4-2 to the O.A. <sup>impugned</sup> In the circumstances, the order dated 31.5.96 does not appear to be unreasonable or arbitrary. The O.A. is dismissed as lacking in merit.



( S. DAYAL )  
MEMBER ( A )

Nath/